GOVERNMENT OF INDIA LAW, JUSTICE AND COMPANY AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:803 ANSWERED ON:27.07.2000 COLLECTION OF SECURITY BY NCCF AND SUPER BAZAR RAMJI MANJHI

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

to the reply given to USQ No. 4481 dated February 24, 2000 regarding Collection of security by NCCF and Super Bazar and state:

(a)whether the Director General of Investigation and Registration has completed the investigation;

(b)if so, the outcome thereof; and

(c)the action taken thereon?

Answer

THE MINISTER OF STATE OF THE MINSTRY OF (SHRI ARUN JAITLEY) INFORMATION AND BROADCASTING AND M OF STATE OF THE MINISTRY OF LAW, JUSTICE & COMPANY AFFAIRS

(a) to (c)Yes, Sir. According to the Director General of Investigation and Registration (DGIR), the investigation conducted by him under Section 11(2) of the MRTP Act, 1969, has revealed that Super Bazar was charging security money of Rs. 5,000/- to Rs. 10,000/- at the time of registration, and the same was taken to discourage non-genuine/non-serious parties from seeking registration with them. NCCFI was also found to have collected security money of Rs. 10,000/-, and Rs. 20,000/-in a few cases, from the suppliers.

According to DGIR, both NCCFI and Super Bazar have claimed that they are registered under the Multi-State Co-operative Societie Act, 1994 and that for that reason, the provisions of the Companies Act, 1956 and the MRTP Act, 1969 are not applicable to them.

The MRTP Commission, which is a quasi-judicial body, has informed this Department that the Preliminary Investigation Report submitted by the DGIR has been listed for its consideration on 4.8.2000.